

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

(ALLAHABAD THIS THE 27th DAY OF MAY, 2019)

Present

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)
HON'BLE MR. R.S. JAIN, MEMBER (J)

Original Application No.330/0568/2019

(U/S 19, Administrative Tribunal Act, 1985)

Ashu Bhatnagar S/o Shri Pravesh Chandra Bhatnagar R/o H.No. 22, Sector No. 6, Shastri Nagar, Nai Sarak, District Meerut (U.P.) .

.....Applicant

VERSUS

1. Union of India through its Director General of Post Dak Bhawan, Govt. of India Sansad Marg, New Delhi-110001.
2. Chief Postmaster General, U.P. Circle, Hazratganj Lucknow (U.P.) 226001.
3. Postmaster General Bareilly Region Bareilly (UP) 243001.
4. Senior Superintendent of Post Offices (SSPO's Meerut) Meerut Division Meerut (UP) 250001.
5. Senior Post Master Meerut Cantt. HO Meerut (U.P.) 250001.

.....Respondents

Advocates for the Applicant:- Shri Akhilesh Chandra Shukla

Advocate for the Respondents:- Shri L.P. Tiwari.

ORDER

(DELIVERED BY HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Shri Akhilesh Chandra Shukla, Advocate for the applicant and

Shri L.P. Tiwari, Advocate for the respondents are present.

2. Learned counsel for the applicant states that the applicant has been issued number of chargesheets and proceedings were also initiated against him and were later dropped. He further states that last chargesheet was issued to him on 09.01.2019 to which he has given his defence statement vide letter dated 21.01.2019 (Annexure A-24). He states that he will be satisfied if the respondents department is directed to take a view on the reply dated 21.01.2019 to the chargesheet dated 09.01.2019.

3. Considering the limited prayer made by the applicant's counsel, we direct the respondent no.4, to whom the reply dated 21.01.2019 has been addressed, to decide the same within a period of two months from the date of receipt of certified copy of this order by passing a reasoned and speaking order. The order so passed shall be communicated to the applicant.

4. Needless to say that the above order be not construed as any expression or opinion on the merits of the case.

5. The original application is disposed of. No costs.

(RAKESH SAGAR JAIN)
Member-J
/neelam/

(AJANTA DAYALAN)
Member-A